

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.205 – IA/64(AHM)2022  
ITEM No. 206 - IA/870(AHM)2022  
ITEM No. 207 - IA/274(AHM)2023  
In  
CP(IB) 759 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Zielem Industries Pvt Ltd  
V/s  
Sintex-BAPL Ltd

.....Applicant

.....Respondent

**Order delivered on 23/01/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Arpit Singhvi, Adv. in (IA/64(AHM) 2022)  
For the Respondent : Mr. Aalay Shah, Adv. in (IA/64(AHM) 2022  
& in IA/274(AHM) 2023)

**ORDER**

**IA/64(AHM) 2022 & IA/274(AHM) 2023**

Now the amendment has been carried out in IA/64(AHM) 2022. Learned erstwhile IRP submits that he has filed a reply to the amended today i.e. 23.01.2023 through e-mail, with an advance copy to the other side and he intends to file physical copy of the same. Learned Counsel for the applicant seeks time to file a rejoinder to the same, which is allowed.

The amendment has also been carried out in the IA/274(AHM) 2023. However, no reply has been filed. Learned erstwhile RP seeks two weeks' more time to file a reply. Thereafter, rejoinder, if any.

Re-list on 21.02.2024

**IA/870(AHM) 2022**

Re-list on 21.02.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**